

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 2 of 2011

Original Application No. 3 of 2011

Original Application No. 4 of 2011

Tuesday, this the 4th day of January, 2011

CORAM:

Hon'ble Mr. Justice P.R. Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

1. Original Application No. 2 of 2011 -

A. Rajesh, S/o. Chandraguptan V., aged 33 years, residing at Acharath House, Kanjirapuzha P.O., Mannarkkad, Palakkad-678591. **Applicant**

2. Original Application No. 3 of 2011 -

Joseph C.G., S/o. C.J. George, aged 40 years, residing at Chathanassery House, Njarackal P.O., near West of Jai Hind Ground, Kochi-682505. **Applicant**

3. Original Application No. 4 of 2011 -

Raju Issac, S/o. P.C. Issac, aged 30 years, residing at Puravanthanam House, Mannarkkad P.O., Kottayam-686019. **Applicant**

(By Advocate – Mr. M.R. Hariraj for all applicants)

V e r s u s

1. Union of India, represented by the Secretary to Government of India, Ministry of Defence, New Delhi.
2. Flag Officer, Commanding-in-Chief, Southern Naval Command, Kochi-682004. **Respondents in all OAs**

(By Advocate – Mr. Sunil Jacob Jose, SCGSC for all the respondents)

These applications having been heard on 4.1.2011, the Tribunal on the same day delivered the following:



ORDER

By Hon'ble Mr. Justice P.R. Raman, Judicial Member -

Having identical issues the above three Original Applications are taken up together.

2. The applicants are Ex-Naval Apprentices and have passed trade tests conducted by the National Council for Vocational Training in the trades of Machinist/Welder/Painter as the case may be. They are aggrieved by the inordinate and avoidable delay in appointing them as Tradesman (Skilled) in the appropriate trades. As per recruitment rules the post of Tradesman in a designated trade is to be filled 60% by absorption of Ex-Naval Apprentices of designated trades. There are a number of vacancies under the second respondent namely the Flag Officer, Commanding-in-Chief, Southern Naval Command, Kochi against which the applicants' can be absorbed. The representations made by the applicants to the second respondent on 27/28.12.2010 have not resulted in any positive action.

3. On taking up the applications for admission, the counsel for the applicants and the respondents were heard. We also note that the instant Original Applications are covered by the decisions of this Tribunal in OAs Nos. 144 of 2009, 94 of 2003 and 653 of 2003. We are of the considered view that these Original Applications can be disposed of at the admission stage itself without a formal reply statement from the respondents. It is made clear that we are not entering a finding as to the merits of the cases at this stage. The second respondent is directed to consider the representations



from the applicants dated 27/28.12.2010 in the light of the decisions in the aforesaid OAs and to dispose of them with a speaking order and communicate the same to the applicants within a period of two months from the date of receipt of a copy of this order. Original Applications stand disposed of accordingly.



(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER



(JUSTICE P.R. RAMAN)
JUDICIAL MEMBER

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